

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 514 OF 2025**

IN THE MATTER OF:

SANDEEP KUMAR VERMA

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENT(S)

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2.	A COPY OF THE SAID LETTER DATED 26.11.2025 IS BEING ANNEXED HEREWITH AS ANNEXURE-1.	

DATE: 13.03.2026

PLACE: NOIDA

THROUGH COUNSEL



**BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR THE STATE OF U.P.
bhanwar09jadon@gmail.com | 6375115224**

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CHIEF SECRETARY, ENVIRONMENT FOREST AND CLIMATE
CHANGE, STATE OF UTTAR PRADESH IN COMPLIANCE OF
ORDER DATED 17.10.2025 PASSED BY THE HON'BLE NATIONAL
GREEN TRIBUNAL, PRINCIPAL BENCH, NEW DELHI

I, Maneesh Mittal, S/o Late Ram Autar Mittal, aged about 45 years, presently posted as Secretary, Environment, Forest & Climate Change Department, State of U.P., do hereby solemnly state and affirm as under:

That I, am well conversant with the facts and circumstances of the present case and am competent to swear this affidavit.

I. BACKGROUND OF THE MATTER

That in the present matter, the Applicant has raised a grievance against the encroachment on River Malan in Najibabad, District Bijnor, Uttar Pradesh.

C.P. MISRA
13/3/2026
C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030



2. That the Hon'ble Tribunal vide order dated 17.10.2025 has directed the respondents to their response/ reply by way of affidavit. The operative part of the order is as stated below:

"5. In view of the averments made in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh through Additional Chief Secretary, Environment Forest and Climate Change, Government of Uttar Pradesh (2) Principal Secretary, Irrigation and Water Resources Department, Government of Uttar Pradesh, (3) Director General, National Mission for Clean Ganga, (4) Member Secretary, Uttar Pradesh Pollution Control Board (UPPCB) and (5) District Magistrate, Bijnor who stand impleaded as respondents no. 1 to 5."

II. ACTION TAKEN IN COMPLIANCE OF THE DIRECTIONS ISSUED BY THE HON'BLE TRIBUNAL

3. That the Secretary, Environment Forest and Climate Change, Government of Uttar Pradesh vide letter dated 26.11.2025 had directed the: *1. Principal Secretary, Irrigation and Water Resources Department, 2. District Magistrate, Bijnor and, 3. Member Secretary, Uttar Pradesh Pollution Control Board, Lucknow, to take necessary actions and provide the action-taken reports to the Deponent at the earliest.*

A copy of the said letter dated 26.11.2025 is being annexed herewith as **ANNEXURE-1.**

4. That the Deponent, being duty-bound under law, is committed to ensuring strict compliance with all directions of this Hon'ble Tribunal

C.P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

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and undertakes to adhere to any further orders or instructions issued hereafter, without demur or delay.

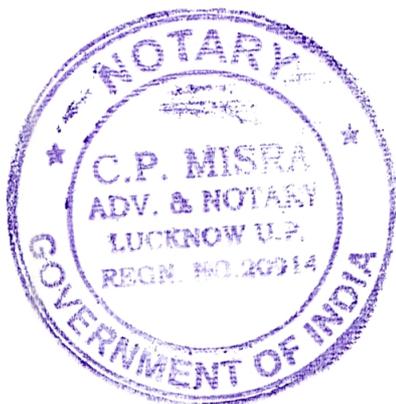
5. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal and it is prayed that the same be taken on record.


DEPONENT

VERIFICATION

Verified at LKO, U.P. on this 13th day of March, 2026, that the contents of the above affidavit from paragraphs 1 to 5 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.


DEPONENT



Sworn and Verified
Before Me


13/3/2026
C. P. MISRA
ADV. & NOTARY
HQ LUCKNOW U.P. INDIA
REGN. NO. 20914
EXPIRY DATE-15-3-2030

मा० एन०जी०टी० प्रकरण / महत्वपूर्ण

संख्या-एन.जी.टी.-891/81-7-2025-1993727

प्रेषक,

मनीष मित्तल,

सचिव,

उ०प्र० शासन।

सेवा में,

- 1- प्रमुख सचिव,
सिंचाई एवं जल संसाधन विभाग,
उ०प्र० शासन।
- 2- जिलाधिकारी,
बिजनौर।
- 3- सदस्य सचिव,
उ०प्र० प्रदूषण नियंत्रण बोर्ड,
लखनऊ।

पर्यावरण, वन एवं जलवायु

लखनऊ: दिनांक: 26-11-2025

परिवर्तन अनुभाग-7

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-514/2025 संदीप कुमार वर्मा बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक 17.10.2025 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० संख्या-514/2025 संदीप कुमार वर्मा बनाम उत्तर प्रदेश राज्य व अन्य में पारित मा० अधिकरण के आदेश दिनांक 17.10.2025 का क्रियात्मक अंश निम्नवत् है:-

".....5. In view of the averments made in the application, we consider it appropriate to have response of (1) State of Uttar Pradesh through Additional Chief Secretary, Environment Forest and Climate Change, Government of Uttar Pradesh (2) Principal Secretary, Irrigation and Water Resources Department, Government of Uttar Pradesh, (3) Director General, National Mission for Clean Ganga, (4) Member Secretary, Uttar Pradesh Pollution Control Board (UPPCB) and (5) District Magistrate, Bijnor who stand impleaded as respondents no. 1 to 5.

6. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 5 requiring them to file their replies/responses at least one week before the date hereby fixed.

7. In view of the averments made in the application and the facts and circumstances, we consider it essential to constitute and accordingly constitute a Committee comprising nominees of Regional Officer, Integrated Regional Office, MOEF&CC, Lucknow; Additional

Chief Secretary, Environment Forest and Climate Change, Government of Uttar Pradesh, Principal Secretary, Irrigation and Water Resources Department, Uttar Pradesh, Member Secretary, UPPCB, Director General, National Mission for Clean Ganga and Mr. Raman Kant, President, Bhartiya Nadi Parishad, First Floor, Samrat Shopping Mall, Garh Road, Meerut, Uttar Pradesh (Non-Official). The Non-Official Member of the Committee will be paid honorarium of Rs. 50,000/- (one time) besides travelling and boarding/lodging expenses. The expenses of the Committee for convening meetings, travelling, boarding/lodging etc., will be borne by the UPPCB out of environmental compensation amount lying deposited with it. UPPCB will be the nodal agency for co-ordination and compliance.

8. The Committee shall look into all relevant aspects pertaining to riverine ecology and aquatic life and in particular the issues of (i) identification /demarcation of area of Manal River and its translation on GIS Map; (ii) rehabilitation and management of its catchment area; (iii) encroachments on the same and removal thereof; (iv) tapping of all drains discharging in river Manal by construction of STPs etc.; (v) review of existing treatment facilities for treatment of industrial effluents and domestic sewage and improvements required to be made and (vi) reuse of treated water from STPs/CETPs for irrigation by connecting the same to irrigation canals/channels and industrial purposes by laying down pipelines connecting the concerned industries as the case may be.

9. Report of the Joint Committee may be filed at least one week before the date hereby fixed.

10. List on 19.01.2026 for further consideration."

2- अतः इस संबंध में कन्सलटेन्ट (ज्यूडिशियल), एन०जी०टी०, नई दिल्ली के पत्र दिनांक 03.11.2025 की छायाप्रति संलग्नक सहित प्रेषित करते हुए मुझे यह कहने का निदेश हुआ है कि कृपया प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 17.10.2025 के अनुपालन हेतु आवश्यक कार्यवाही करते हुए मा० अधिकरण में नियत निर्धारित तिथि से एक सप्ताह पूर्व Replies/Responses दाखिल करने तथा दाखिल किये गये Replies/Responses की प्रति सहित कृत कार्यवाही से पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन एवं उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को अवगत कराने का कष्ट करें। उल्लेखनीय है कि प्रश्नगत प्रकरण में अगली सुनवाई तिथि, दिनांक 19.01.2026 को निर्धारित है।

संलग्नक-यथोक्त (ईमेल के माध्यम से प्रेषित)।

Digitally signed by

MANEESH MITTAL

Date: 26-11-2025 (मनीष मित्तल)

13:33:58

सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

1- महानिदेशक, राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली को कन्सलटेन्ट (ज्यूडिशियल), एन०जी०टी०, नई दिल्ली के पत्र दिनांक 03.11.2025 द्वारा प्रेषित नोटिस की छायाप्रति संलग्नक सहित उक्तानुसार कार्यवाही हेतु

प्रेषित।

2- सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ को इस आशय से प्रेषित कि प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 17.10.2025 के अनुपालन में प्रतिवादी संख्या-1 की ओर से मा० अधिकरण में दाखिल किये जाने वाले Replies/Responses का ड्राफ्ट तैयार कर शासन को समयान्तर्गत उपलब्ध कराने का कष्ट करें।

आज्ञा से,
Digitally signed by
SHAIENDRA KUMAR
Date: 26-11-2025 (शैलेन्द्र कुमार)
18:22:37 उप सचिव।